1	2	3	4	5	6	7	8	9
Kerala	1.90	1.50	0.47	0.44	1.80	1.51	2.55	2.20
Tamil Nadu	11.50	10.47	4.30	3.84	5.31	4.27	6.61	8.75
Gujarat	22.75	21.26	8.80	6.96	2.30	1.75	5.10	7.32
Madhya Pradesh	17.50	18.13	10.95	11.00	1.65	0.93	4.05	5.33
Chhattisgarh	6.25	6.20	2.90	2.71	1.15	0.85	1.54	2.21
Maharashtra	27.50	25.67	17.25	12.52	6.40	4.26	18.30	20.86
Rajasthan	16.25	17.58	7.30	7.17	0.50	0.25	1.76	1.54
Haryana	19.75	19.19	7.20	8.45	0.75	0.48	0.85	0.79
Punjab	26.00	28.32	10.15	10.10	1.06	0.73	1.00	1.30
Uttar Pradesh	58.00	58.59	19.65	18.69	4.00	1.82	11.25	12.86
Uttaraknand	2.40	2.49	0.33	0.39	0.09	0.04	0.71	0.53
Jammu & Kashmir	1.45	1.20	0.85	0.67	0.35	0.09	0.00	0.00
Bihar	20.75	18.11	5.00	4.72	2.45	1.29	3.75	4.03
Jharkhand	2.60	2.19	1.25	0.71	0.34	0.06	1.08	0.52
Orissa	6.40	5.28	2.60	1.90	2.05	0.92	3.14	3.46
West Bengal	13.25	12.76	5.10	5.05	4.00	3.08	9.00	8.96
Assam	3.00	2.68	0.60	0.37	1.40	0.94	0.27	0.07
All India	305.16	296.64	126.16	116.02	48.27	31.60	107.36	124.14

Smuggling/black marketing of fertilizers

3911. SHRI PARSHOTTAM KHODABHAI RUPALA:
SHRI BHARATSINH PRABHATSINH PARMAR :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government is not amending rules or existing laws for severe punishment for culprits who are involved in smuggling of subsidized fertilizers as farmers are facing great difficulties to get timely supply of fertilizers and at the same time smugglers are black marketing fertilizers;

(b) the number of such cases registered during last three years and the action taken by Government thereon; and

(c) whether Government is issuing strict advisory to all State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) One complaint has been received. Under clause 25 of the Fertilizer Control Order (FCO), 1985, it is mandatory to sell or use fertilizer for the purpose of fertilization of soil or increase of productivity of crops only. Any person violating this mandatory provision of FCO is held liable under the provisions of FCO and Essential Commodities Act. The State Governments as enforcement agencies are adequately empowered to take appropriate action against the offenders who indulge in any kind of malpractices. There are reports of smuggling of fertilizers from India to neighboring countries. However, these have not been confirmed by the State Governments. The State Governments have been advised by the Department of Fertilizers to keep a vigil and to check smuggling of fertilizers from India to other neighbouring countries through land and sea routes. Similarly Union Home Ministry has also alerted Border guarding forces *viz.,* Border Security Force (BSF), Indo-Tibetan Border Police, Assam Rifles and Sashastra Seema Bal and Coast Guard to maintain strict vigilance on the borders to curb smuggling of fertilizers. Further Ministry of Home Affairs has also addressed the Chief Secretaries of Arunachal Pradesh, Assam, Bihar, Gujarat, Manipur, Meghalaya, Mizoram, Nagland, Punjab, Rajasthan, Tripura, Uttar Pradesh, Uttarakhand and West Bengal to sensitize the authorities concerned to curb the smuggling of fertilizers into the neighbouring countries. The State Governments are primarily, the enforcement agencies under FCO, 1985. The State Governments and other enforcement agencies have also been advised from time to time to check the diversion of subsidized fertilizers for non agriculture use.

Opening of Jan-Aushadhi Kendras

†3912. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

---

†Original notice of the question was received in Hindi.